

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 6213/2020

(Arising out of impugned final judgment and order dated 17-12-2019 in CRLA No. 1878/1991 passed by the High Court of Judicature at Allahabad)

INDRA MANI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH Respondent(s)
(IA No. 2060/2021 - APPLICATION U/S 7-A [9(2) old] OF JUVENILE
JUSTICE (CARE AND PROTECTION OF CHILDREN) ACT, 2015
IA No. 44259/2020 - EXEMPTION FROM FILING O.T.
IA No. 9647/2021 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 44265/2020 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 26-11-2021 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Gaurav Bhatia, Sr. Adv.
Mr. Himanshu Shekhar Tripathi, Adv.
Mr. Gaurav, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Let the trial Court give a report about the claim of the petitioner within a period of four weeks from the date of receipt of a copy of this order.

The petitioner is permitted to appear before the trial Court either himself or through counsel.

A copy of this order be forwarded to the trial Court forthwith.

List the matter after receipt of the report from the trial Court.

(ANITA MALHOTRA)
COURT MASTER

(KAMLESH RAWAT)
COURT MASTER